

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1011/2020

This the 06th day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ramnik Singh

.....Applicant

(Advocate:- Mr. P N Bhat)

Versus

1. State of Jammu & Kashmir & Ors

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsels for both the parties submit that the matter pertains to Principal District & Session Judge and this Tribunal has no jurisdiction to adjudicate the matter.

2. Accordingly, in view of the statement made by the parties, the Registry is directed to send back the file to the Hon'ble High Court of Jammu and Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun

